



Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone : 23353503, FAX: 23753923

Petition No. 189/TL/2023

Dated: 31.8.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by KPS1 Transmission Limited, Core-4, Scope Complex 7, Lodhi Road, South Delhi, Delhi-110003 to establish the Inter-State Transmission System for "Transmission scheme for injection beyond 3 GW RE power at Khavda PS1 (KPS1)" on a Build, Own, Operate and Transfer (BOOT) basis (hereinafter referred to as "the Project") consisting of the following elements:

Transmission scheme for injection beyond 3 GW RE power at Khavda PS1 (KPS1)

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	Augmentation of Khavda PS1 by 4X1500MVA, 765/400 kV transformation capacity* with 1x330 MVAR 765 kV bus reactor and 1x125 MVAR 420 kV bus reactor on 2nd 765 kV and 400 kV bus section respectively	21 months from the date of SPV acquisition
2.	KPS1-Khavda PS GIS (KPS2) 765 kV D/C line	

*2nd Bus Section is to be created at Khavda PS1

Note:

M/s KBTL (Adani Transmission Limited) to provide space for bays for implementation of ICT Augmentation works and termination of KPS1-Khavda PS GIS (KPS2) 765 kV D/C line at KPS1;

The above scheme shall be implemented with an implementation timeframe of 21 months and matching with the implementation time frame of 'Establishment of Khavda Pooling Station-2 (KPS2) in Khavda RE Park'

- The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹ 862.29 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
- The Central Transmission Utility of India Limited vide its letter dated 15.5.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on material available on record, the Commission has, vide order dated 31.8.2023 in Petition No. 189/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of inter-State transmission licence to KPS1 Transmission Limited before the Commission can be accessed at the website <http://www.kps1tl.com/> or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by **13.9.2023** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for further hearing by the Commission on **15.9.2023**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary